

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.28/(MAH)/2011
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017

NAME OF THE PARTIES: Mr. Sakharam Krishna Lele
V/s.
M/s. Bombay Alums Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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5	Shivani Soni	Advocate for the Respondent (i/b Deven Dubokadas & Partners)	S.v.s.
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Catherine
Fernandez

Adv. for Respondent

Catherine
Fernandez

ORDER

TCP No.28/111/CLB/MB/MAH/2011

1. The Learned Representatives of both the sides are present.
2. It is informed that on account of the death of one of the Petitioner, legal heirs have been brought on record and the copy of the amendment is served on the respondents.
3. The matter cannot be proceeded due to shortage of time.
4. Hence adjourned to 21st March, 2017 as consented by both the sides for final hearing. Petitioner's Advocate to communicate this date to the Respondents.

13th February, 2017.

Sd/-
M.K. SHRAWAT.
MEMBER (JUDICIAL)